

Sl. No.	Name of City	State	No. of Channels for Auction
62.	Udaipur	Rajasthan	1
63.	Warangal	Telangana	3
TOTAL			85
Category "D"			
64.	Agartala	Tripura	2
65.	Aizwal	Mizoram	2
66.	Hissar	Haryana	1
67.	Itanagar	Arunachal Pradesh	2
68.	Karnal	Haryana	1
69.	Shillong	Meghalaya	2
TOTAL			10
GRAND TOTAL			135

Policy for air time to political parties

878. SHRI KAPIL SIBAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether equal time was given to all political parties on Doordarshan and All India Radio since June, 2014 and if so, the details thereof and if not, the reasons therefor;

(b) the details of air time given to the ruling party press conference since then; and

(c) whether there is any policy in place regarding the air time to be given to various political parties and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) to (c) Prasar Bharati has informed that air time is allocated to various political parties only during elections. Further, as part of daily news coverage, statements/speeches/press conference of leaders of different political parties are covered in Doordarshan and AIR in a fair,

balanced and objective manner, on the basis of their news value and time availability.

The details of coverage on individual speeches/events/occasions are not separately maintained due to the voluminous nature of such information.

Implementation of Domestic Violence Act

879. SHRI DEREK O'BRIEN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the budgetary allocations made for implementation of the Domestic Violence Act in the Union Budget 2016-17;

(b) whether the Ministry is taking any steps to reduce the number of cases of domestic violence;

(c) the details of reported cases of domestic violence against women during the last three years, State-wise; and

(d) whether the Ministry is going to amend the Protection of Women from Domestic Violence Act, 2005 to include men also and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHANA RAJ): (a) and (b) There is no such budgetary allocations made for implementation of the Domestic Violence Act in the Union Budget 2016-17. As per the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime lies with the States/UT Administrations. State /UT Governments are responsible for implementation of the Protection of Women from Domestic Violence Act (PWDVA), 2005.

(c) The National Crime Records Bureau (NCRB) has started collecting data on the Protection of Women against Domestic Violence Act, 2005 using Ministry of Home Affairs approved revised proforma of 'Crime in India' since 2014. A Total number of 426 cases and 461 cases have been registered under the Protection of Women against Domestic Violence Act, 2005 during the year 2014 and 2015 respectively. The number of cases filed under the Act clearly shows that women are taking recourse the law to get reliefs from domestic violence. The State/UT-wise details of number of cases registered under the Protection of Women from Domestic Violence Act (PDWVA), 2005 during 2014 and 2015 is given in Statement (*See below*).